

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 122

Rest. A (CA)/2(CH)2024

in

Company Appeal NO.15/Chd/Hry/2020

(Disposed of on 23.05.2023)

IN THE MATTER OF:-

Anugraha Residence Pvt. Ltd.

...Petitioner

Versus

ROC NCT of Delhi & Haryana

...Respondent

Under Section: 252(1) CA 2013 and 48(2)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 23.08.2024.

04.07.2024
Tanvi

Sd/-
Court Officer